## CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH: NEW DELHI

RA No. 205/98 IN OA No. 229/98

New Delhi, this the 11th day of January, 1999

HON'BLE SHRI T.N. BHAT, MEMBER (J) HON'BLE SHRI R.K.AHOOJA, MEMBER (A)

## In the matter of:

Shri Dwarka Prasad Son of Shri Bhulai Ram resident of LRS Institute of TB and ... Applicant Allied Diseases (By Advocate: Sh. H.C.Sharm, F-499. Kherpur Gaon, Kotla Mubarakpur New Delhi - 110003.)

V۹

Union of India through Director LRS Institute of T.B. and Allied Diseases Dte. Genl. of H.S. Aurobindo Marg', New Delhi.

.... Respondent

## ORDER (ORAL)

delivered by Hon'ble Shri T.N.Bhat, Member (J)

Counsel for review applicant states that by an order dated 24.12.98 passed by the Administrative Officer the applicant's suspension has been revoked accordingly the relief claimed by the applicant in the OA has been granted. He, therefore, does not wish to pursue this matter. The RA is accordingly disposed of.

ALOC Member (A) ˈsdˈ

T.N. BHAT Member (J)